

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated : This the 14th day of November 2019

Original Application No. 330/001163 of 2019

Hon'ble Ms. Ajanta Dayalan, Member (A)

Rahul Pran Singh, S/o Late Baj Bahadur Singh, Ex-Sub Post Master (GDS), Post Office-Sujni, Tehsil-Meja, District – Prayagraj (UP).

...Applicant

By Adv : Shri N.P. Singh and Shri Neeraj Singh

V E R S U S

1. Union of India through Secretary, Department of Post, New Delhi.
2. Chief Post Master General, Lucknow Zone, Uttar Pradesh, Lucknow.
3. Assistant Director, Appointment, Chief Post Master General Office, Lucknow Zone, Uttar Pradesh.
4. Assistant Director, Postal Services, Prayagraj Region, Prayagraj.
5. Senior Superintendent of Post Offices, Prayagraj, U.P.
6. Assistant Superintendent of Post Offices, South Sub-Division, Prayagraj, U.P.

...Respondents

By Adv: Shri Bablu Singh

O R D E R

Heard Shri N.P. Singh, learned counsel for the applicant and Shri Bablu Singh, learned counsel for the respondents.

2. Learned counsel for the applicant states that the father of the applicant died in harness on 30.09.2017. Immediately thereafter, on 16.10.2017 (Annexure A-2), the applicant applied for compassionate appointment. This application was forwarded by the Senior Superintendent of Post

Offices to the Post Master General vide letter dated 12.07.2018/07.08.2018 (Annexure A-6). Learned counsel for the applicant states that the matter is pending since then and the applicant has not received any communication in response to his representation.

3. Learned counsel for the applicant states that applicant will be satisfied at this stage in case a direction is issued to the competent authority amongst the respondents to decide his representation dated 16.10.2017 (Annexure A-2) in a time bound manner.

4. Learned counsel for the respondents has no objection to this limited prayer of the applicant's counsel.

5. In view of the limited prayer made by the applicant's counsel and no objection by the respondents' counsel, I direct the competent authority amongst the respondents – i.e. respondent No. 2 to decide the representation of the applicant dated 16.10.2017 (Annexure A-2) by passing a reasoned and speaking order within 3 months from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant.

6. Needless to mention that this order in no manner be construed as any opinion or expression on the merits of the case.

7. OA is disposed of accordingly. There is no order as to costs.

(Ajanta Dayalan)
Member (A)

/pc/